

Censorship on Indian Newspapers in Nepal

*642. **Shri P. C. Borooah:** Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that the Nepal Government has imposed censorship on Indian newspapers coming into Nepal;

(b) if so, in what circumstances;

(c) whether that Government have since confiscated any Indian papers under the order; and

(d) if so, how many?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) and (b). On the 16th November, 1961, the Kathmandu Magistrate introduced a procedure under which all foreign newspapers arriving in Kathmandu were required to be scrutinized by his office before they were released to the public. This procedure applied to Indian newspapers also. The purpose of the scrutiny was apparently to see whether the newspapers contained any material to which the Government of Nepal might object.

(c) and (d). Since this procedure came into force, one issue of the Amrita Bazar Patrika of the 16-11-61 and one of the Aryavarta of the 15-11-1961 were confiscated.

Horticulture Department of C.P.W.D.

642-A. { **Shri S. M. Banerjee:**
Shri Sampath:
Shri Tangamani:
Shri Tridib Kumar Chaudhuri:

Will the **Minister of Works, Housing and Supply** be pleased to state:

(a) whether it is a fact that 350 workers of Horticulture Department of C.P.W.D. at Delhi have been served with discharge notices;

(b) whether the notices will expire on the 30th November, 1961;

(c) whether this retrenchment is due to transfer of work to New Delhi Municipal Committee;

(d) whether steps have been taken to transfer these workers along with work;

(e) if not, what steps have been taken to provide them alternative jobs; and

(f) whether these workers have rendered more than 2 years service in this Department?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) to (f). statement is placed on the table of the Sabha.

STATEMENT

The maintenance of public parks and lawns was done by the Horticulture Department of the C.P.W.D. on behalf of the New Delhi Municipal Committee as "deposit works". In 1960, the New Delhi Municipal Committee wanted that the maintenance of these parks and lawns should be done by the New Delhi Municipal Committee themselves. After protracted negotiations, regarding various terms for the transfer, it was tentatively decided that the maintenance works should be transferred on 1st December, 1961.

2. As a result of the said works being transferred, nearly 350 workers of the C.P.W.D. will have to be retrenched from C.P.W.D. under the provisions of Industrial Disputes Act, Section 25-G. In case of reduction of establishment, the junior-most workers in the department are retrenched. Consequently 350 workers were given notices regarding termination of their services on 1-12-1961. The C.P.W.D. obviously cannot offer alternative jobs to these 350 workers. It was informally arranged that the New Delhi Municipal Committee would employ these workers, so that there might be least dislocation of work. There are no rules or provisions under which these workers can be

transferred to the New Delhi Municipal Committee.

3. It was however, not found possible for various minor reasons to transfer the works on 1-12-1961 as proposed. It has, therefore been proposed to New Delhi Municipal Committee that the actual transfer be postponed till the end of the current financial year.

4. The retrenchment is in accordance with the Industrial Disputes Act and cannot be helped. If the New Delhi Municipal Committee agree to employ the persons retrenched from the C.P.W.D., as in fact they have, there should not be any real hardship to the workers. The workers involved have got a total service ranging from a few months to 4 years. Mostly Malis and Bullockmen were involved in the retrenchment.

5. Similar retrenchment has been effected in the Horticulture Branch where minor works belonging to All India Medical Institute had been transferred to the control of the Institute.

6. At a meeting held with the official and non-official members of the New Delhi Municipal Committee on 1-12-1961, it was decided that the transfer of works should be deferred to 1-4-1962 and that in the meantime a detailed scheme for the handing over and taking over would be jointly worked out by the New Delhi Municipal Committee and C.P.W.D. There is, therefore, no reason for immediate retrenchment of horticultural workers.

Export of Tea

*643. **Shri P. C. Borooah:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government propose to withdraw the Tea Board propaganda units inside the country as a measure to step up exports; and

(b) if so, what action has so far been taken in this regard?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) and (b). While the main emphasis of tea promotion has definitely been shifted to exports internal promotion has not been completely discontinued. Internal activities have however been given a new orientation and a large portion of the staff has been switched on to advisory services in canteens of large industrial establishments.

Trade with Rupee-Payment Countries

*644. **Shri Harish Chandra Mathur:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government's attention has been drawn to adverse economic implications of India's trade with rupee-payment countries and the malpractices involved in these transactions indicated in the Memorandum by F.I.C.C.I; and

(b) what are Government's conclusions in the matter?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) and (b). The memorandum has been submitted by the F.I.C.C.I. to the Import and Export Policy Committee whose report is yet to be received.

Film Institute

*645. **Shri D. C. Sharma:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether there is a proposal to affiliate the Film Institute with the International Cinema and Television School at Paris;

(b) if so, how far it will help in the development of the Institute;

(c) whether the diplomas issued by the Institute are recognised by the universities and the Union Public Service Commission;

(d) if not the reasons for the same; and